

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES)

LOK SABHA
UNSTARRED QUESTION NO. 782
(TO BE ANSWERED ON 07.02.2018)

DEPARTMENTAL DISCIPLINARY ACTION

782. DR. ANUPAM HAZRA:

Will the **PRIME MINISTER** be pleased to state:

- (a) the year-wise statement from 2014-2016 showing present status/ final result of the departmental disciplinary action, if any, against the officials for violation of instruction of MOP guidelines and D.O no. 3001/3.97-O&M dt. 31/03/ 1997 and no. 48013/1/2011-O&M dt. 25.02.2013;
- (b) whether the Chancellor, Vice Chancellor, Pro Vice Chancellor and Registrar of the Central Universities are exempted from the gamut of the aforesaid MOP guidelines and instructions; and
- (c) if so, the details of relevant order/ notification in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) to (c): Central Secretariat Manual of Office Procedure (CSMOP) lays down broad procedures for process management in the Central Secretariat. The procedure contained in the CSMOP are broad guidelines based on which each Ministry/Department issues its own Departmental Rules/Instructions. Accordingly, officials of Central Universities will be governed by the instructions/rules issued by the relevant statutory body/organizations. Further, the CSMOP does not contain any provision for initiating disciplinary action against an official for non-compliance of procedure laid down in the CSMOP. It is for the concerned office to take action against its officials, under the relevant Conduct and Discipline & Appeal Rules of service. Information relating to disciplinary action taken by Central Government offices against their officials for not following the procedure of CSMOP is not centrally maintained.
